

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4832
ANSWERED ON:23.12.2014
REVIVAL OF HINDUSTAN PHOTO FILMS
Jayavardhan Dr. Jayakumar

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to revive Hindustan Photo Films Manufacturing Company Ltd. in Tamil Nadu; and
(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI G.M. SIDDESHWARA)

(a) & (b): No, Madam. Board for Reconstruction of Public Sector Enterprises (BRPSE) in its meeting held on 28.6.2013 discussed various aspects of the status of revival of Hindustan Photo Films Ltd. (HPFL). It noted that several efforts have been made in the past for revival of this Company but these have failed. It also noted that the proposal for transferring this enterprise to the Tamil Nadu Government for management also did not meet with success. It therefore, came to the conclusion that due to massive technological changes the Company's original activities have become totally unproductive and due to failure of the various efforts to diversify in recent times, the only logical solution seems to be the closure of the Company, BRPSE has, inter-alia, recommended implementation of VRS at 2007 Notional Scale for all employees of HPFL.

Based on BRPSE recommendation, CCEA in its meeting held on 28.02.2014 has approved the following:

- (i) To implement VRS at 2007 notional pay scales, without any arrears, as one time relaxation of DPE guidelines for all the employees of HPF and to provide a sum of Rs. 181,54 crore in the form of Non-Plan loan from the lump sum provision for 'implementation of Voluntary Retirement Scheme and Statutory Dues`.
- (ii) To settle all outstanding recoveries of recoverable/adjustable advances/ special performance allowance paid to employees in the past, which are not covered under DPE guidelines, out of VRS dues subject to vacation of interim stay by Hon'ble High Court of Madras.
- (iii) To waive recoveries of such recoverable/adjustable advances/special performance allowance in respect of employees who have superannuated/left the company prior to implementation of this enhanced VRS proposal.
- (iv) To take further action for closure of the Company as per recommendations of BRPSE in their meeting dated 28.06.2013